

**GOVERNMENT OF INDIA  
HOME AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:2548  
ANSWERED ON:28.08.2012  
PROTECTION OF ABORIGINAL TRIBES  
Ray Shri Bishnu Pada

**Will the Minister of HOME AFFAIRS be pleased to state:**

- (a) whether the Andaman and Nicobar Islands Protection of Aboriginal Tribes (PAT) Amendment Regulation 2012 has been implemented;
- (b) if so, the details thereof;
- (c) whether the Government has any proposal to close the existing Tourist Establishments in the Buffer Zone Areas such as resorts, hotels, restaurants, bars, boarding or eating houses, cafe, etc.; and
- (d) if so, the details thereof along with the commercial establishment criteria?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN)

(a) to (d): Yes, Madam. The Andaman and Nicobar Islands (Protection of Aboriginal Tribes) Amendment Regulation 2012 promulgated by the President of India on 2.7.2012 has been brought into force with effect from 9.7.2012 vide Andaman and Nicobar Islands Administration's notification dated 9.7.2012. The Andaman and Nicobar Islands Administration has already closed down seven tourist establishments falling under Buffer Zone. The term 'commercial establishment' has been defined in clause (ba) of section 2 of the Andaman and Nicobar Islands (Protection of Aboriginal Tribes) Amendment Regulation 2012.